

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

3. Appl No 1821/86 (T)

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>and that application may be restored Post I.A.I for order before bench. For order Registrar.</p> <p>\$ 3/1/87</p>	<p><u>CHRKRJ/LHARM</u> 9/3/1987</p> <p>Shri Kulkarni appears on behalf of Shri K S Savanur, counsel for the applicant. The <del>order</del> application has been filed under Section 22(3)(g) of the Administrative Tribunals Act of 1985. The order against which this application has been filed was passed by a Bench consisting of Shri Ch. Ramakrish- na Rao and Hon'ble Shri P. Srinivasan, Member(A). In view of this, the application may be listed before the same Bench on 6/2/87.</p> <p><i>Ansba</i> <i>Dee</i> MEMBER (J) MEMBER (A)</p> <p>SR</p>
1-1- 87	<p>POST before bench (Closed hearing) on 19-1-87 for hearing I.A.I</p> <p><i>R</i> 1-1-87</p>	<p>(KSP)VC/(LHARM)</p> <p>MARCH 6, 1987.</p> <p>Post this case for hearing on I.A.No. I on 20-3-1987.</p> <p>VICE-CHAIRMAN <i>Dee</i> MEMBER (A)</p>
	<p>Notice issued to Applicants Counsel and Repts. counsel on 1/1/87</p> <p><i>Dee</i> 1/1</p>	
	<p>Applicants counsel served Notice filed</p>	

Date	Office Notes	Orders of Tribunal
6.2.1987		<p>CHRKRJ/PSM</p> <p>Shri P.N. Kulkarni for Shri K.S. Savanur for the applicant. Shri M.S. Padmaraajaiah for Respondents. For want of time adjourned to 9.2.1987.</p> <p>bsv</p> <p>Ch. Ad. Regd. No. 100/2/87</p> <p>MEMBER (J) 6.2.1987</p> <p>MEMBER (A) 6.2.1987</p> <p>Shri P.N. Kulkarni for the applicant. Shri M.S. Padmaraajaiah for Respondents. At the request of the parties, Counsel adjourned to 6/3/87. Adm. Regd. No. 9/2/87</p> <p>6.3.87</p> <p>KSS - few A MSP - few R</p> <p>Adj. to 20/3/87 few waiver options</p> <p>BSO</p> <p>BR</p> <p>CO</p> <p>BH</p>

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE

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Order Sheet (contd)

A. No 1821/86 (7)

Date	Office Notes	Orders of Tribunal
	<p><u>20/3/87</u></p> <p>Sri. P. N. Kulkarini for Sri. K.S. Savanur Advocate for applicant.</p> <p>Sri. A. N. Venugopal for Sri. M.S. Padmarajulu Counsel for Respondents.</p> <p>At the request of Sri. An. Venugopal, application is adjourned to 7/4/87.</p> <p>B.O.</p> <p><u>BB</u></p> <p>CO</p> <p>CH,</p>	
	<p><u>7/4/87</u></p> <p>The Hon'ble Shri. M. Raman Krishnaswamy, M (T).</p> <p>The Hon'ble Shri. P. Sridharan, M (A).</p> <p>Sri. P. N. Kulkarini, Adv. for applicant present.</p>	

Date	Office Notes	Orders of Tribunal
	<p>         Sh. M. S. Padmarajulu          Senior Central Govt.          Standing Counsel for R.          Arguments Concluded          H. Allowed, and          Set aside the order dtl.          21.11.86.       </p> <p>         This application is          fixed for hearing          on 24.4.87.       </p> <p>         B.O.          20.          CO          CH<sub>2</sub> </p> <p>         ordered 7.4.87          communicated to the          parties on 10.4.87       </p> <p>         10/4 10/4       </p>	

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

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Order Sheet (contd)

A. No 1821/86 (D)

Date	Office Notes	Orders of Tribunal
	<p>27/4/87</p> <p>The Hon'ble Shri. Ch. Ramakrishna Rao, M.D. The Hon'ble Shri. P. Srinivasan, M.A.</p> <p>Sh. Kulkarni, Adv. for Sri K.S. Savanur present.</p> <p>Sh. M.S. Padmarajach Counsel for Respondent.</p> <p>Arguments Concluded.</p> <p>Application is disposed.</p> <p>BD 22/4/87 CO CH<sub>2</sub></p> <p>14-5-87 Order dt. 27-4-87 issued to all the Parties Concerned 40/c added to the file.</p> <p>TRB.</p>	